

Criminal cases/Complaints pending against MP/MLA

HARYANA

As on 31.12.2025

S.No.	Name of the District	Previous Balance as on 01.12.2025	Institution /RBT	Disposal	Closing balance as on 30.12.2025
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	10	0	1	9
4	Faridabad	0	0	0	0
5	Fatehabad	1	0	0	1
6	Gurugram	28	0	1	27
7	Hisar	3	0	0	3
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	0	0	0	0
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	6	0	0	6
17	Panipat	1	0	0	1
18	Rewari	0	0	0	0
19	Rohtak	2	0	0	2
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	2	0	0	2
	Total	57	0	2	55

Details of pending cases against Mps/MLAs in the State of Haryana as on 31.12.2025

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge	
	Ambala																Nil							
	Bhiwani																NIL							
1	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR	NACT/540/2024	HRBHA1-004116-2024				NI ACT 138	ONE YEAR	-	-	22.10.2024		02.01.2026		1			6 MONTHS	Directions given in Quarterly meeting for strict compliance as per instructions issued by Hon'ble Supreme Court and Hon'ble Punjab and Haryana High Court from time to time.
	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SHYAM SINGH RANA	SITTING MLA OF GOVT. OF HARYANA(Agriculture Minister)	SANJEEV TAKSHAK VS SHYAM SINGH RANA	CS/520/2025	HRCD02-000752-2025				CIVIL SUIT				17.05.2025		Decided on 13.12.2025					-do-	
2	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR SANGWAN	NACT/ 375/2025	HRCD03-002026-2025			NI ACT 138	ONE YEAR			09.07.2025		02.01.2026						6 MONTHS	-do-
3	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/446/2025	HRCD03-002372-2025			NI ACT 138	ONE YEAR			11.08.2025		02.01.2026						6 MONTHS	-do-
4	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/447/2025	HRCD03-002373-2025			NI ACT 138	ONE YEAR			11.08.2025		02.01.2026						6 MONTHS	-do-
5	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/448/2025	HRCD03-002374-2025			NI ACT 138	ONE YEAR			11.08.2025		02.01.2026						6 MONTHS	-do-
6	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	NIRMALA DEVI VS SOMBIR SANGWAN	NACT/467/2025	HRCD03-002464-2025			NI ACT 138	ONE YEAR			11.08.2025		02.01.2026						6 MONTHS	-do-
7	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SAJJAN SINGH Vs SOMBIR SINGH	NACT/497/2025	HRCD03-002801-2025			NI ACT 138	ONE YEAR			17.09.2025		02.01.2026						6 MONTHS	-do-
8	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	RAJBIR SINGH Vs SOMBIR SINGH	NACT/561/2025	HRCD03-003057-2025			NI ACT 138	ONE YEAR			14.10.2025		02.01.2026						6 MONTHS	-do-
9	Charki dadri	MS. MEENAKSHI YADAV, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VISHAL Vs SOMBIR SINGH	NACT/631/2025	HRCD03-003452-2025			NI ACT 138	ONE YEAR			15.11.2025		09.01.2026						6 MONTHS	-do-
	Faridabad															NIL								
10	Fatehabad	Sh. Tarun Singal, Addl. Sessions Judge, Fatehabad	---	Sh. Jarnail Singh, (MLA Rati)	Sitting	State Vs Jarnail Singh	PC/06/2025	HRFT01-006529-2025	FIR No. 09 dated 29.01.2016	ACB, Hisar	7 of P.C. Act	Imprisonment for 7 years	17/09/2025	17/09/2025	N/A	----	14.01.2026 Arguments	No	21	0	21	An application for seeking exemption from personal appearance of accused Jarnail Singh has been moved on the ground that a writ petition bearing No. COCP-5327-2025 is pending before the Hon'ble High Court, Chandigarh. The case was adjourned to further proceedings	---	
11	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Narender	135,114, COMI-74923/2013	HRGR03-0001342012	Complaint	Sec-5, Ggm	420	10 Years	09/11/12	09/11/12	09/11/12	No	05/01/2026, Argument	No	5 witness filed by complainant in pre-charge evidence.	2,Witness examined so far in pre charge evidence.	Witness List not filed	Hon'ble High Court has directed to adjourn the case via order of CRM-M-11365-2021 beyond the date fixed before Hon'ble High Court		

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	Gurugram	Sh. Manish Kumar, ACJM		Sh. Sukhbir Kataria	Former	State vs Sukhbir	639, CHI/4507/2019	HRGR031076862019	854/2015	City	420/467/468/471/120B, R.P. Act	LIFE IMPRISONMENT	20/12/2019	20/12/2019	20/12/2019	17/04/2023	DECIDED ON 20.12.2025	No	7 witness filed by complainant in pre-charge evidence.	2 Witness have been examined qua the accused persons who were initially arrayed as accused sh. Kuldeep Vats			
12	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	02.03.2026 NOTICE	No	No			Argument on Point of Summoning	
13	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	02.03.2026 NOTICE	No	No			Argument on Point of Summoning	
14	Gurugram	Sh. Manish Kumar, ACJM		Bhupinder Singh Hooda	Former	Raman Sharma Vs Bhupinder Singh Hooda	COMA/23/2024	HRGR03-013579-2024	Complaint	Sadar	166,166A,177,40 6,407,409,417,42 0,468,424,120B	10 Years			06.07.2020		09.01.2026, Preliminary Evidence	No	1 Witness	One Witness pre charge Evidence	11		
15	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	19/01/2026, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	one year	
16	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6525/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	27/01/2026, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	one year	
17	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	04/02/2026, Stay Awaiting Order	No	Witness List Not Filed	No Witness examined in pre-charge evidence	Na	one year	
18	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/74881/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	29/09/13	Na	31/01/2026, Awaiting Order	YES	10 Witness	Charge framed. 5 Witness examined in pre charge evidence	Five	one year	
19	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Akash Kataria	236	HRGR03-006626-2013	Complaint	City	420	10 Years	NA	Na	01.10.2013	Na	30.01.2026, Evidence	YES	6 WITNESS	Six Witness Partly examined	Eight	one year	
20	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232 CHI/6531/2018	HRGR03-056292018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	29/01/2026, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	one year	
21	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Pawan Dawas	234 CHI/1266/2017	HRGR03-177222017	952/13	City	420	10 Years	07/04/17	07/07/17	Na	Na	22/01/2026, Prosecution Evidence	No	24 WITNESS	18 Examined	Eight	one year	
22	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237 CHI/192/2019	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	12.01.2026, Prosecution Evidence	No	26 Witness	23 Witness examined	Three	one year	
23	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	224 COMI/6142/2018, 0722411-2018	HRGR03-0722411-2018	Complaint		420	10 Years	07/12/18	Na	07/12/18	Na	19/01/2026, Evidence	No	19 Witness	Na	Nineteen	one year	
24	Gurugram	Sh.Rajat Verma, CJM		Umesh agarwal	Former	State vs Umesh Aggarwal etc.	85 CHA/770/2021	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	16/01/2026, Prosecution Evidence	No	18 Witness	Six Witness examined	Twelve	one year	
25	Gurugram	Sh.Rajat Verma, CJM		Sh. Dham Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6311/2020	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	03/01/2026, Warrant	No	4 Witness	Two witness examined .	Two	one year	
26	Gurugram	Sh.Rajat Verma, CJM		Sh. Dham Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13926/2020	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	03/01/2026, Appearance	NO	4 Witness	Na	Four	one year	
27	Gurugram	Sh.Rajat Verma, CJM		Sh. Dham Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13925/2020	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	03/01/2026, Appearance	NO	4 witness	Na	Four	one year	
28	Gurugram	Sh.Rajat Verma, CJM		Sh. Dham Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/ 54559/2019	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	03/01/2026, Appearance	NO	4 witness	Na	Four	one year	
29	Gurugram	Sh.Rajat Verma, CJM		Sh. Dham Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/ 54558/2019	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	03/01/2026, Appearance	NO	Witness List Not Filed	Na	Na	one year	
30	Gurugram	Sh.Rajat Verma, CJM		Sh. Dham Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	03/01/2026, Appearance	NO	4 Witness	Na	Four	one year	
31	Gurugram	Sh.Rajat Verma, CJM		Umesh agarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	COMI/467/2022	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	28/07/22	Na	14/01/2026, Consideration	No	3 Witness	3 Witness	Na	one year	

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of trial	Comments by District and Sessions Judge	
32	Gurugram	Sh.Rajat Verma, CJM		Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	74411	HRGR03-101542-2023	Complaint	DLF-II	138, NI Act	2 year	Na	Na	29.04.2023	Na	09/01/2026, APPEARANCE	NO	3 Witness	1 Witness	Na	One Year		
33	Gurugram	Sh.Rajat Verma, CJM		Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	41567	HRGR03-089293-2021	Complaint	DLF-II	138 NI Act	2 year	Na	Na	23.11.2021	Na	09/01/2026, COMPROMISE	NO	3 Witness	1 Witness	Na	One Year		
34	Gurugram	Sh.Rajat Verma, CJM		Vishal Parkash Rao	Sitting	Sudan India Pvt Ltd Vs Vasantdada Sahakari Sekhar	14093	HRGR03-029834-2022	Complaint	DLF-II	139, NI Act	2 year	Na	Na	11.04.2022	Na	09/01/2026, COMPROMISE	NO	3 Witness	1 Witness	Na	One Year		
35	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Devender	74285	HRGR03-001498-2013	Complaint	Sec-5	420	10 Years	Na	Na	02.02.2013	Set Aside	17/01/2026, ARGUMENTS	NO	7 witness filed by complainant in pre-charge evidence.	7 witness filed by complainant in pre-charge evidence.	NA	One Year		
36	Gurugram	Sh.Rajat Verma, CJM		Vishal Prakash Rao	Sitting	Religare Finvest Ltd Vs Vishal Prakash Rao	47291	HRGR03-0090534-2019	Complaint	Sec-53	138, NI Act	2 year	Na	Na	02.12.2025, Reply	Na	12/02/2026, Reply	NO	5 witness	0 witness	NA	One Year		
37	Gurugram	MS. NEHA YADAV, ACJ (SD) PATAUDI		Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	CHI/518/2017	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147,148,323,325, 506,452 IPC	7 years	09.05.2011, but accused Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide order dated. 14.10.201	09.05.2011, but accused, Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide order dated. 14.10.201	NA	25.09.24	02/01/2026, PW	15	The revision petition against summoning order u/s 319 Cr.PC was dismissed by Hon'ble Punjab and Haryana High Court on 16.01.2024	14 Witness have been examined qua the accused persons who were initially arrayed as accused in the challan	3 witnesses are to be examined qua other accused and 12 witnesses are to be examined qua accused Sh. Kuldeep Vats	Within One Year	14.11.2025	
38	Hisar	Sh. Khatri Saurabh ASJ, Hisar	--	Ram Niwas Ghorela	Former	State Vs Ram Niwas	PC/14/2025	HRHS010119672025	07/29.01.2016	SVB, Hisar	7 PC Act	7 Years	18.09.25	18.09.25	27.01.2016	--	For charge /10.02.26	NA	22	0	22	--	--	
39	Hisar	Sh. Khatri Saurabh ASJ, Hisar	--	Naresh Selwal	Sitting	State Vs Naresh	PC/17/2025	HRHS010125882025	10/29.01.2016	SVB, Hisar	7 PC Act	7 Years	07.10.25	07.10.25	27.01.2016	--	Notice/30.01.2026	NA	22	0	22	--	--	
40	Hisar	Sh. Mangesh Kumar Choubey, ASJ, Hisar	--	Subhash Chander Goyal	Former	Ram Niwas Vs. Subhash Chander	CRR/172/2025	HRHS010132682025	319/05.06.2024	City Hansi	307, 120B, 467, 471, 506 of IPC and 25 Arms Act	--	29/10/25	--	29/10/25	--	Arguments 03.01.26	--	--	--	--	--	--	
	Jhajjar								NIL															
	Jind								NIL															
	Kaithal								NIL															
	Karnal								NIL															
	Kurukshetra								NIL															
	Narnaul								NIL															
41	Nuh	MS. RENU RANA, AD&SJ, NUH	-	MAMMAN KHAN	SITTING	STATE VS JUBER etc.	SC/143/2024	HRNU01-002209-2024	150/01.08.2023	NAGINA	148,149,153A,37 9A,395,427,436, 506,201,120B,10 7,180 IPC	Imprisons for life	30/10/23				05/01/2026 NBW		25	0	25			
42	Nuh	MS. RENU RANA, AD&SJ, NUH	-	MAMMAN KHAN	SITTING	STATE VS LUKMAN etc.	SC/171/2024	HRNU01-002707-2024	149/01.08.2023	NAGINA	148,149,153A,37 9A,436,506,395, 397,427,201,107, 120B IPC	Imprisons for life	07/11/23				19/01/2026 FOR NBW		30	0	30			
43	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS ADIL etc.	SC/145/2024	HRNU01002226-2024	148/01.08.2023	NAGINA	148,149,153A,37 9A,506,395,427, 201,107,120B,18 0 IPC	Imprisons for life	31/10/23				21.02.2026 FOR ARGUMENT ON CHARGE		20	0	20			
44	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS AASHIK	SC/173/2024	HRNU01-002706-2024	137/01.08.2023	NAGINA	148,153A,379B,4 27,435,395,397,2 01,120B,180,107 IPC	Imprisons for life	30/10/23				21.02.2026 FOR ARGUMENT ON CHARGE		33	0	33			
	Palwal								Nil															
45	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & others	PC/3/18	HRPK010005242018	RCCHG 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC. & 13(2) R/W 13(1) D IPC	10 year	02/02/18	02/02/18	-NA-	Charge not framed	For awaiting of order of Hon'ble Supreme Court of India for 02.01.2026	No	367	0	367	---	---	

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46	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)	Bhupender Singh Hooda.	Sitting Moti Lal Vohra	Sitting (Rajya Sabha) (died)	CBI Vs Bhupinder Singh Hooda & ors.	PC/16/2018	HRPK0100490720 18	RCCHG2017/A/0008 Dated 05.04.2017	CBI ACB CHD	120B/420 IPC and 13(2)R/W, 13(1) (d) of PC Act	10 year	01.12.2018	01.12.2018	N/A	16.04.21	For awaiting of Hon'ble High court order on 23.01.2026	Yes.	82	0	82	---	---	
47	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)	Bhupender Singh Hooda.	Sitting Moti Lal Vohra	ED Vs AJL ED Vs AJL	COMA/42/2019	HRPK01004503/20 19	COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceeding on 23.01.2026	No	25	0	25	---	---		
48	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)	Bhupinder Singh Hud	Sitting	ED Vs Bhupinder singh Huda & ors.	COMA/3/2021	HRPK0100048820 21	COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For awaiting submission of final report in RC/02/2016 on 23.01.2026	No.	34	0	34	---	---		
49	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)	Ram Niwas	Former	ED Vs Sunil Kumar Bansal	COMA/18/2025	HRPK0100319420 25	COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	06.08.2025	06.08.2025	N/A	Charge not framed	Arguments on 16.01.2026	No	39	0	39	---	---		
50	Panchkula	Court of Ms. Aparna Bhardwaj CJM, Panchkula.	N/A	Sanghi Ram	Former	State Vs Sanghi Ram	CHI/33/2019	HRPK0300429201 9	FIR NO. 290 dated 24.11.2017	Sector 14, Panchkula.	420 IPC	7 year	10.01.2019	10.01.2019	-N.A	12.06.2023	For prosecution evidence on 16.01.2026	No.	15	11	4	---	---	
51	Panipat	Sh. Sanjay, SDJM Samalkha	—	Satvinder Rana	Former	State Vs. Sudhir etc.	CHI/255/ 2020	HRPPA1001109 2020	260 dated 28.04.2020	Samalkha	457,380, 406,120B, 34 IPC	7 Years	09.07.2021	30.07.2021	NA	30/07/21	The case is adjourned to 02.01.2026 for defence evidence.	NA	39	39	0	3 Months	The requisition report has been submitted by S. Sanjay, SDJM Samalkha in whose Court a Criminal case bearing C No. CHI 255/2020, titled as State V. Sudhir etc. involving former MLA is pending PW20 HC Vikas Kumar examined as per Section 3 of CrPC. The case adjourned to 02.01.2026 for defence evidence. If any arguments.	
Rewari																								
52	Rohtak	Sh. Kapil Rathi, Addl. District & Sessions Judge, Rohtak	--	Balbir @ Bali	Former	State Vs. Balbir @ Bali	64	HRRH01002 2902014	141, 06.05.11	Kalanur	302	Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	Accused Dinesh @ Kala has been produced by jail authority, Bhandsi, Gurugram through V.C. Further arguments have not been addressed. Learned defence counsel for remaining accused persons requested for short adjournment for completion of their defence evidence and for arguments on behalf of remaining accused persons. On their request, case is adjourned to 07.01.2026 for completion of remaining defence evidence on behalf of accused persons as well as arguments in rebuttal on behalf of learned PP for State and learned counsel for complainant. The date is fixed as per request of the learned defence counsels. Accused Dinesh @ Kala be produced before the Court through V.C., if he remains in custody.			51	51	0		Judicial Officers have been directed not to give unnecessary adjournments except for the special/substantive reasons to be recorded on moving of written application by the concerned. They have also been asked to use video conferencing facility for conducting court proceedings and speedy disposal of such cases.

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
53	Rohtak	Sh. Mohammad Sageer, Chief Judicial Magistrate, Rohtak.	--	Mahant Balaknath	Sitting	Mahant Balaknath Vs Baljeet	961	HRRH030156862021	--	IMT, Rohtak	499,500,501 IPC	--	--	--	06.09.2021	Not Framed yet	An Application u/s section 311 Cr.P.C. moved. Copy given. Another application for placing the document i.e. pen driver under section 94 BNSS also moved. Copy given. For replies and consideration on the same to come up on 09.01.2026.		11	11	0	1-2 year	-DO-
	Sirsa															NIL	Nil						
54	Yamuna Nagar	Ms. Indu Bala, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 05.01.2026 for filing reply	No	11	0	11	9 months	
55	Yamuna Nagar	Sh. Sukhdev Singh SDJM, Bilaspur	--	Sh. Dilbag Singh	Former	State of Haryana Vs. Unknown	UCR/20/2025	HRYNA10013162025	FIR NO. 21 DATED 19.01.2024	Partap Nagar	Mining Act 21(1), 15,16 EP Act, 120B, 420 IPC	--	02.08.2025	--	--	--	The Case is fixed for 17.01.2026 for appearance of complainant	--	--	--	--	--	